

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.
v.
Ninex Developers Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 24.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP
For the Respondent

Mr Rakesh Kumar & Ms Preeti Kashyap, Adv.
Mr. Prateek Kumar, Ms. Raveena Rai, Mr.
Niranjan Rao Advocates for R-44 to 46 In IA 363
of 2020


For the HDFC Bank
For the Applicant

Mr. Gurmeet Bindra for HDFC Bank
Mr. Kinshul Chatterjee, Mr. Kushal Bansal, and
Ms. Srishti Gupta, Adv.
Mr. Arvind Garg, Adv. and Ms. Heerika Shukla,
CS for the applicants in IA Nos 3791, 3795,
3815, 3816 and 3932

ORDER

List on 25.11.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)